

<p style="text-align: center;">FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VICEROY BANGALORE HOTELS PRIVATE LIMITED</p>		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Viceroy Bangalore Hotels Private Limited
2.	Date of incorporation of corporate debtor	19 February 2010
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TG2010PTC067088
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.258, Road No.18, Jubilee Hills, Hyderabad, TG -500034, India
6.	Insolvency commencement date in respect of corporate debtor	05 August 2022 (Written order communicated on 16 August 2022)
7.	Estimated date of closure of insolvency resolution process	01 February 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kuresh Hatim Khambati Reg. No. - IBBI/IPA-001/IP-P01521/2018-2019/12454
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GT Restructuring Services LLP, Kaledonia, 1st Floor, C Wing (Opposite J & J Office), Sahar Road, Andheri East, Mumbai – 400069 E: Kuresh.Khambati.IP@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pls submit claims to: Kuresh H. Khambati, C/O: Saumya Agarwal / Vishal Bodha (Viceroy), Grant Thornton, 11th Floor, Tower II, One International Center, S B Marg, Elphinstone (W), Mumbai - 400013 E: RP.Viceroy@IN.GT.COM
11.	Last date for submission of claims	30 August 2022 (14 days from receipt of copy of NCLT order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Viceroy Bangalore Hotels Private Limited on 05 August 2022 (copy of the order was communicated to the undersigned on 16 August 2022).

The creditors of Viceroy Bangalore Hotels Private Limited, are hereby called upon to submit their claims with proof on or before 30 August 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 18 August 2022
Place: Mumbai

Kuresh Hatim Khambati
Interim Resolution Professional